

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

Diary No.562 of 2017

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016

In the matter of:

IFCI Limited

... Applicant/Financial Creditor

-Versus-

M/s. CMJ Breweries Pvt. Ltd.

...Respondent/Corporate Debtor

Judgment delivered on 18-09-2017

For the Applicant/Financial Creditor:

Mr. Subrata Dutta

For the Respondent/Corporate Debtor:

Mr. Bikash Sharma

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

ORDER

Mr. S. Dutta, appearing for the financial creditor today submits fresh copies of the statements of accounts in compliance of the order rendered by this Bench on 14-09-2017. In this connection, I have also heard Mr. Bikash Sharma learned counsel for the corporate debtor, who supported the claim made by the learned counsel of the financial creditor. The learned counsel for the parties further submit that the parties are working on a compromise formula since they want to settle the dispute amicably as early as possible and, therefore, they have sought for some accommodation.

Having regard to the submissions made by the parties, I am of the opinion that the prayer made by the counsels be accepted. Accordingly, prayer is accepted.

Registry is directed to list the matter on 06-10-2017.

Member (Judicial)  
National Company Law Tribunal  
Guwahati Bench: Guwahati.

Dated, Guwahati, the 18-09-2017

Deka/18-09-2017